OFFICE MEMORANDUM

Subject: Extension of Notification declaring Nagaland as ‘Disturbed Area’ under Armed Forces (Special Powers) Act, 1958 (No.28 of 1958) regarding.

The undersigned is directed to forward herewith a copy of the Notification No. S.O. 2043 (E) dated 30th June, 2017 regarding extension of Notification declaring Nagaland as ‘Disturbed Area’ under Armed Forces (Special Powers) Act, 1958 (No. 28 of 1958) for a period of six months with effect from 30th June, 2017 for record and information.

(S. C. Rawat)
Section Officer, (NE-V)

Encl: as above

1. Director, Intelligence Bureau, New Delhi.
2. D.G., BSF, CGO Complex, New Delhi.
4. Director, (Shri Anshul Sharma), Cabinet Secretariat (R&AW), 10th floor (B-1 & B-2 Wing), Paryavaran Bhawan CGO Complex, Lodhi Road, New Delhi-110003.
5. Director (G), M/O Defence, South Block New Delhi.
6. Army Headquarters, Director (Military Operations-II), South Block, New Delhi.
7. SO (IT), MHA. The information may please be uploaded in the web-site of Ministry of Home Affairs accordingly for updation.
MINISTRY OF HOME AFFAIRS
NOTIFICATION

New Delhi: the 30th June, 2017

S.O. 2043(E).— Whereas the Central Government is of the opinion that the area comprising the whole of State of Nagaland is in such a disturbed and dangerous condition that the use of armed forces in aid of the civil power is necessary.

2. Now, therefore, in exercise of the powers conferred by Section 3 of the Armed Forces (Special Powers) Act, 1958 (No. 28 of 1958) the Central Government hereby declares that whole of the said State to be a ‘disturbed area’ for a period of six months with effect from 30th June, 2017 for the purpose of that Act.

[S.O. No. 2043(E) dated 30th June, 2017]
SATYENDRA GARG, Jt. Secy.